

liquidated damages levied by GAIL and certain claims raised by the Consortium. A Joint Committee consisting of representatives of the Government of India and the Government of France has been set up to review the matters in dispute, and to advise both the Governments on the possible approaches to an amicable settlement.

### LPG Connections

8404. SHRI JEEWAN SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to allow import of kerosene oil and LPG;

(b) if so, the details thereof giving reasons for such a policy;

(c) whether port handling facilities for highly inflammable commodities are available;

(d) if so, the details thereof;

(e) whether the wait-listed persons for LPG connections will be asked to take the gas connections from the private parties; and

(f) if so, the details and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA) (a) and (b): In order to increase the availability of LPG and Kerosene in the country in addition to what is available at controlled prices through Public sector Oil Companies, Government have decided to allow their import and sale at market prices, by private agencies.

(c) and (d): While kerosene can be received through all major Indian ports, LPG handling facility is presently available at Bombay and Vizaq. Other locations are being explored

by private agencies.

(e) and (f): While Public Sector Oil Companies will continue to release new connections to the wait-listed customers, in a phased manner, such customers will, however, be free to avail of gas connection from the private agencies.

### Unauthorise Conversion of Residential to Commercial Complexes in Delhi

8505. SHRI NAWAL KISHORE RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the complaints/representations received by the Police Commissioner, Delhi during February and March, 1993 regarding illegal and unauthorised conversion of residential complexes into commercial complexes in Delhi, particularly in Bhagirath Place, Chandni Chowk area; and

(b) the action taken or proposed to be taken by the Government against such persons in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a): The Delhi Police has reported that a communication was received from one Shri Rakesh Goyal, alleging unauthorised construction of a residential building bearing No. 1810, Bisomal Colony, Bhagirath Place, Chandni Chowk and its conversion into a commercial building by one Shri Ashok Jain.

No representation was received from any of the residents of the said colony by the Delhi Police.

(b): Enquiries made by the Delhi Police reveal that only a stair case has been constructed by the person complained against. The building of the stair case is not actionable under